

FIR No.150/2019

u/s 376 IPC

PS: Civil Lines

State Vs. Sanjeev Kumar @ Sanju s/o. Ramnaryan

27.06.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED
SANJEEV KUMAR @ SANJU S/O. RAMNARYAN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Sh. S.S. Prasad, Ld. Counsel for applicant/accused.
Complainant/victim in person.
I.O. W/SI Gurdeep Kaur in person.
Arguments on the bail application heard through Video Conferencing.

It is submitted by ld. counsel for applicant/accused that applicant/accused is in JC for more than one year and he has been falsely implicated in the present case. It is further submitted by ld. Counsel for applicant/accused that complainant/victim has already been examined and make a request that accused may kindly be granted interim bail.

Per contra, ld. Addl. PP for the State has vehemently opposed the bail application of applicant/accused on the ground that there is serious allegations against the applicant/accused and make a submission that the bail application of applicant/accused may kindly be dismissed.

Complainant/victim has submitted that she has no objection if this court granted the bail to the applicant accused. Heard.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case,



This court is of the considered view that accused is in JC for more than one year and there is outbreak of Covid-19 and complainant/victim has also submitted that she has no objection if this court granted the bail to the applicant/accused.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, applicant/accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
27.06.2020

FIR No.29/2020

u/s 376/506 IPC

PS: Civil Line

State Vs. Liyaqat Ali @ Imran s/o. Mohd. Yameen

27.06.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED LIYAQAT ALI @ IMRAN S/O. MOHD.
YAMEEN.**

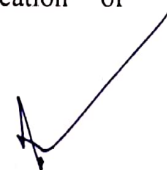
Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Mohd. Tasleem, Ld. Counsel for applicant/accused.
Complainant/victim in person.
I.O. W/SI Gurdeep Kaur in person who has identified the
complainant/victim.

Arguments on the bail application heard through Video
Conferencing.

It is submitted by ld. Counsel for applicant/accused that
applicant/accused is in JC w.e.f. 14.02.2020 and he is nothing do with the
alleged offence and wife of applicant/accused is the patient of gallstone and
make a request that interim bail may kindly be granted to the
applicant/accused.

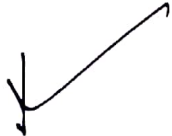
Per Contra, Ld. Addl. PP for the State has vehemently
opposed the interim bail application on the ground that applicant/accused is in
JC for a heinous crime and make a submission that the interim bail application
of applicant/accused may kindly be dismissed. Heard.

Complainant has opposed the bail application of
applicant/accused.



Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view that applicant/accused is in JC w.e.f. 14.02.2020 and the allegations against the accused are of very serious nature and prosecutrix is yet to be examined. Hence, no ground for bail. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the interim bail application of applicant/accused is hereby dismissed.

Interim Bail application is disposed off accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
27.06.2020

FIR No.159/2017
u/s 365/376/34/376 (2)(n) IPC
PS: Kotwali
State Vs. Mohit Yadav s/o. Shiv Charan Yadav

27.06.2020

**ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED MOHIT
YADAV S/O. SHIV CHARAN YADAV.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, Id. Counsel for DCW.
Sh. Vinay Sharma, Ld. Counsel for applicant/accused.
Complainant/victim heard through Whatsapp Video Call.
Ld. Counsel for DCW has connected the Complainant/victim
(Mobile No. 9781367385) through whatsapp video call from her mobile
No.9958068186 with the mobile of the reader (8586876914) of this court.

Arguments on the bail application heard through Video Conferencing.

It is submitted by Id. Counsel for applicant/accused that applicant/accused is in JC for more than two years and he has nothing to do with the alleged offence and cross examination of prosecutrix has already been completed and make a request that interim bail for two months may kindly be granted to the applicant/accused.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the interim bail application on the ground that applicant/accused is in JC for a heinous crime and make a submission that the interim bail application of applicant/accused may kindly be dismissed. Heard.

Complainant/victim has opposed the bail application of applicant/accused.

Having heard the submission, made by Id. counsel for applicant/accused as well as the Id. Addl. PP for the State and after gone through the




contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that accused is in JC for more than two years and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, applicant/accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
27.06.2020

FIR No.0162/2019
u/s 376 & 506 IPC
PS: Chandni Mahal
State Vs. Sajid s/o. Isbuddin

27.06.2020

**ORDER ON THE INTERIM BAIL APPLICATION OF
APPLICANT/ACCUSED SAJID S/O. ISBUDDIN.**

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Ms. Vaishnavi Maheshwari, Ld. Counsel for
applicant/accused.

Complainant/victim in person.

SI Ram Niwas has identified the victim.

Arguments on the bail application heard through Video
Conferencing.

It is submitted by ld. Counsel for applicant/accused that
applicant/accused is in JC w.e.f. 12.10.2019 and he is nothing do with the
alleged offence and mother of applicant/accused is facing serious ailment and
make a request that interim bail for two months may kindly be granted to the
applicant/accused.

Per Contra, Ld. Addl. PP for the State has vehemently
opposed the interim bail application on the ground that applicant/accused is in
JC for a heinous crime and make a submission that the interim bail application
of applicant/accused may kindly be dismissed. Heard.

Complainant has submitted that bail may not be granted to
the applicant/accused.

Having heard the submission, made by ld. counsel for
applicant/accused as well as the ld. Addl. PP for the State and after gone



through the contents of the bail application as well as case file, without commenting upon the merits of the cases, this court is of the considered view that applicant/accused is in JC w.e.f. 12.10.2019 and the allegations against the accused are of very serious nature and prosecutrix is yet to be examined. Therefore, in these facts and circumstances, this court is not inclined to grant bail to the applicant/accused. Hence, the interim bail application of applicant/accused is hereby dismissed.

Interim Bail application is disposed off accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
27.06.2020

FIR No.333/2019
u/s 376/328/406/341/506 IPC
PS: Nabi Karim
State Vs. Ashish

27.06.2020

Present:

Sh. Ateeq Ahmad, Ld. Addl. PP for the State.

Ms. Lakshmi Raina, Ld. Counsel for DCW.

Sh. Rakesh Rajput, Ld. Counsel for applicant/accused.


Arguments on the bail application heard through Video Conferencing.

Reply to the bail application filed.

It is submitted by Ld. Counsel for applicant/accused that applicant/accused is in JC w.e.f. 25.09.2019 and he is nothing do with the alleged offence and make a request that interim bail may kindly be granted to the applicant/accused. Heard.

Having heard the submissions, made by Ld. counsel for applicant/accused as well as the Ld. Addl. PP for the State and Ld. Counsel for Delhi Commission for Women and in view of the practice directions issued by the Hon'ble High Court of Delhi, in the above stated case FIR, the notice is required to be served to complainant/victim. On request of Ld. Counsel for applicant/accused, notice of this bail application be issued to the complainant/victim through I.O. for **18.07.2020**.

Copy of this order be sent to the I.O. for necessary compliance.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
27.06.2020

FIR No.172/2019
u/s 370/376/109/34 IPC & 4/5/6 ITP Act
PS: Kamla Market
State Vs. Harish Arora s/o. Sant Ram

27.06.2020

ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED HARISH ARORA S/O. SANT RAM.

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, ld. Counsel for DCW.
Sh. K.C. Chopra, Ld. Counsel for applicant/accused.
Complainant/victim heard through Video Call made by SI Mahesh Bhargav through Mobile No.9910794916.

Arguments on the bail application heard through Video Conferencing.

It is submitted by ld. Counsel for applicant/accused that applicant/accused is in JC w.e.f. 09.08.2019 and he has nothing do with the alleged offence and he is 62 years old aged person and he is also suffering from various serious ailments and make a request that interim bail may kindly be granted to the applicant/accused.

Per Contra, Ld. Addl. PP for the State has vehemently opposed the interim bail application on the ground that applicant/accused is in JC for a heinous crime and make a submission that the interim bail application of applicant/accused may kindly be dismissed. Heard.

Complainant/victim has submitted that bail may not be granted to the applicant/accused.

Having heard the submission, made by ld. counsel for applicant/accused as well as the ld. Addl. PP for the State and after gone through the contents of the bail application, and without commenting upon the merits of the case, this court is of the considered view that applicant/accused is in JC for more than nine months and he is old aged person and he is suffering from various ailments and there is outbreak of Covid-19.



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Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on his furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of his release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant directly or indirectly. Accused is further directed not to make any call from his mobile phone to the mobile phone of the complainant or her family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.



(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.

27.06.2020

SATISH KUMAR
ASJ/SFC, Central-2 Room No 136
1st Floor, Tis Hazari Courts
Delhi-110054

FIR No.29/2020
u/s 376/506 IPC
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24.06.2020
Present:

State Vs. I

FIR No.172/2019
u/s 370/376/109/34 IPC & Section 4/5/6 of ITP Act.
PS: Kamla Market
State Vs. Saroj @ Sayeeda w/o. Harish Arora

27.06.2020

ORDER ON THE BAIL APPLICATION OF APPLICANT/ACCUSED SAROJ
@ SAYEEDA W/O. HARISH ARORA.

Present: Sh. Ateeq Ahmad, Ld. Addl. PP for the State.
Ms. Lakshmi Raina, Id. Counsel for DCW.
Sh. K.C. Chopra, Ld. Counsel for applicant/accused.
Complainant/victim heard through Video Call made by SI
Mahesh Bhargav through Mobile No.9910794916.
Arguments on the bail application heard through Video
Conferencing.

It is submitted by Id. Counsel for applicant/accused that
applicant/accused is in JC w.e.f. 09.08.2019 and she has nothing to do with the
alleged offence and she is 56 years old aged lady and she is also suffering from
various serious ailments and make a request that interim bail may kindly be granted
to the applicant/accused.

Per Contra, Ld. Addl. PP for the State has vehemently opposed
the interim bail application on the ground that applicant/accused is in JC for a heinous
crime and make a submission that the interim bail application of applicant/accused
may kindly be dismissed. Heard.

Complainant/victim has submitted that bail may not be granted to
the applicant/accused.

Having heard the submission, made by Id. counsel for
applicant/accused as well as the Id. Addl. PP for the State and after gone through the
contents of the bail application, and without commenting upon the merits of the case,
this court is of the considered view that applicant/accused is in JC for more than nine

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months and she is old aged lady and she is suffering from various ailments and there is outbreak of Covid-19.

Keeping in view the facts and circumstances as well judgment passed by Hon'ble Supreme Court of India in SUO MOTO WRIT PETITION © No.1/2002, order/judgment dated 23.03.2020 passed by Hon'ble High Court in Delhi in case titled as Shobha Gupta & Anr. Vs. Union of India & Ors Writ Petition © No.2945/2020 and vide order dtd. 07.04.2020 of Hon'ble High Court of Delhi, accused is admitted to interim bail for a period of 45 days on her furnishing personal bond in the sum of Rs.10,000/- to the satisfaction of concerned Jail Supdt. The said period of 45 days shall commence from the date of her release from Jail. Accused shall surrender before the concerned Jail Supdt. on expiry of interim bail period i.e. 45 days.

Accused/applicant is directed not to approach in any manner to the complainant directly or indirectly. Accused is further directed not to make any call from her mobile phone to the mobile phone of the complainant or her family members during the period of interim bail.

Copy of order be sent to concerned Jail Supdt. forthwith for compliance.

Application stands disposed of accordingly.


(SATISH KUMAR)
ASJ-2(CENTRAL),
TIS HAZARI COURTS, DELHI.
27.06.2020